

R.O.C.No.49129-A/2017-B2

CIVIL JUDGES
TRANSFER & POSTINGS

NOTIFICATION No. 113 / 2017

The Government, in G.O.Ms.No.823, Home(Cts.II) Department, dated 17.11.2015, have issued orders for constitution of a separate Judicial Magistrate Court at Vadipatti, by bifurcating the existing District Munsif-cum-Judicial Magistrate Court, Vadipatti, Madurai District, The Government, in G.O.Ms.No.807, Home (Courts-III) Department, dated 06.11.2015, have also issued orders for constitution of a separate District Munsif Court at Vadipatti, by converting the existing District Munsif-cum-Judicial Magistrate Court, Vadipatti, Madurai District, in the cadre of Civil Judge.

Thiru. Seyadhu Sulaiman Ussain, District Munsif-cum-Judicial Magistrate, Vadipatti, is transferred and posted as District Munsif, Vadipatti, in the aforesaid separately sanctioned Court.

Thiru. K.Vignesmadhu, Judicial Magistrate, Mobile Court, Madurai, is transferred and posted as Judicial Magistrate, Vadipatti, in the newly sanctioned Court .

HIGH COURT, MADRAS.
DATED :22.06.2017

Sd./-R.Poornima
REGISTRAR GENERAL(i/c)

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges – Transfer and postings - Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 113 / 2017, dated : 22.06.2017

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I

Thiru. Seyadhu Sulaiman Ussain, District Munsif-cum-Judicial Magistrate, Vadipatti, who has been transferred and posted as District Munsif, Vadipatti, in the separately sanctioned court vide High Court's Notification cited above, is required to assume charge of the post of District Munsif, Vadipatti, in the separately sanctioned Court, on 24.06.2017.

As the inauguration of the District Munsif Court, Vadipatti, is to be held on 24.06.2017, Thiru. Seyadhu Sulaiman Ussain, is required to report to the Principal District Judge, Madurai, on 23.06.2017 A.N., without fail, in connection with inauguration of the said separately sanctioned Court.

II

Thiru. K.Vignesmadhu, Judicial Magistrate, Mobile Court, Madurai, who has been transferred and posted as Judicial Magistrate, Vadipatti, in the newly sanctioned court vide High Court's Notification cited above, is required to hand over charge of his post to the Judicial Magistrate, Fast Track Court Magistrate Level – II, Madurai and also required to hand over charge of the post of Judicial Magistrate VII, Madurai which he is now holding as full

additional charge, to the Judicial Magistrate V, Madurai. He is required to assume charge of the post of Judicial Magistrate, Vadipatti, in the newly sanctioned Court, on 24.06.2017.

As the inauguration of the Judicial Magistrate Court, Vadipatti, is to be held on 24.06.2017, Thiru K.Vignesmadhu, is required to report to the Principal District Judge, Madurai, on 23.06.2017 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

Ms.M.Samundeeswari Prabha, Judicial Magistrate, Fast Track Court Magistrate Level – II, Madurai, is required to hold full additional charge of the post of Judicial Magistrate , Mobile Court, Madurai, until further orders.

Ms.K.S.Shabeena, Judicial Magistrate V, Madurai, is required to hold full additional charge of the post of Judicial Magistrate VII , until further orders.

HIGH COURT, MADRAS.
DATED :22.06.2017

Sd./-R.Poornima
REGISTRAR GENERAL(i/c)